

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA No.375 of 2014**  
**In DFR No. 2289 of 2014**

**Dated :13<sup>th</sup> November, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**Madhya Pradesh Poorv Kshetra Vidyut Vitran**  
**Co.Ltd. & Ors. .... Appellant(s)**

**Versus**

**Madhya Pradesh Electricity Regulatory**  
**Commission .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G.Ramachandran**  
**Ms. Anushree Bardhan**  
**Counsel for the Respondent(s) : Ms. Mandakini Ghosh**

**ORDER**

This is an Application to condone the delay of 161 days in filing the Appeal as against the main Order that was passed on 06.02.2014.

This Appeal has been filed on 08.09.2014. Though some explanation has been given in respect of the delay of 161 days in filing the Appeal, we do not find sufficient cause to condone the delay. However, we deem it fit to condone the delay on payment of some costs.

Accordingly, the learned counsel for the Applicant is directed to pay the cost of Rs. 50,000/- (Rupees fifty thousand only) to a charitable organization, namely, "***Alzheimer's & Related Disorders Society of India (ARDSI), Delhi Chapter, RZ -62/9, Tughlakabad Extension, New Delhi - 110019***" within one week.

After receiving the compliance report, the Registry is directed to number the Appeal and post for Admission on **02.12.2014.**

**(T. Munikrishnaiah)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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